

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MICRO POWER
TECHNOLOGY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MICRO POWER TECHNOLOGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/06/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31401DL2013PTC253442
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered address: - D 64 BK DUTT COLONY NEW DELHI DL 110003 IN
6.	Insolvency commencement date in respect of corporate debtor	19 th February, 2020
7.	Estimated date of closure of insolvency resolution process	17 th August, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: - REETESH KUMAR AGARWAL Registration no.: -IBBI/IPA-001/IP-P00878/2017-18/11475
9.	Address of the interim resolution professional, as registered with the Board	Address : Unit no 531, S.G. Shopping Mall, D.C. Chowk, Rohini Sector-09 Delhi: -110085
10.	E mail and correspondence e -mail of the interim resolution professional	Email :- carkagarwal@gmail.com Correspondance Email: - resolvemtpl@gmail.com
11.	Last date for submission of claims	7 th March, 2020 (Order received on 22 nd February, 2020 from Hon'ble NCLT Delhi, hence 14 days calculated from receipt of order.)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MICRO POWER TECHNOLOGY PRIVATE LIMITED** on 19th February, 2020.

The creditors of **MICRO POWER TECHNOLOGY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **07th March, 2020** to the interim resolution professional at the address mentioned against entry No. 9 & 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – **N.A.**

Submission of false or misleading proofs of claim shall attract penalties.



Reetesh Kumar Agarwal

Interim Resolution Professional

IBBI Reg. no.: - IBBI/IPA-001/IP-P00878/2017-18/11475

Date: - 22/02/2020

Place: - New Delhi